







# 1<sup>ST</sup>ILNU INTERNATIONAL ARBITRATION COMPETITION

in association with

# ICC INTERNATIONAL COURT OF ARBITRATION AND ICC INDIA

7th May - 9th May 2021

# BROCHURE

Organized by:
CENTRE FOR ALTERNATE DISPUTE RESOLUTION, ILNU



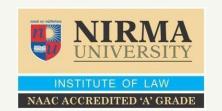






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## Institute of Law, Nirma University

Institute of Law, Nirma University (ILNU), stands as one of the fastest emerging law schools in India. The Institute aims to add new dimensions in legal education which would incorporate international standards thereby providing an environment which would enhance freedom and innovation in the dynamic pursuit of thought and civil society's engagement to advance the rule of law in our country.

Since its very inception, the Institute has placed research, co-circular and extra- circular activities on the pinnacle, keeping in mind the aspiration to nourish minds that are comfortable and skilled in dealing with the differing legal systems and cultures that make up our global community.











# Centre for Alternate Dispute Resolution

Institute of Law, Nirma University has set up the Centre for Alternate Dispute Resolution in 2015. The Centre aims to create awareness of Alternate Dispute Resolution as part of justice delivery system, and to equip the students and other professionals with practical aspect of arbitration, mediation and other ADR mechanism to take up independent career in this field.

The Centre has organized various National and International seminars, and ADR competitions in collaboration with prestigious Institutions like, International Chamber of Commerce and Singapore Institute of Arbitration Centre.











# 1<sup>st</sup> ILNU International Arbitration Competition

The Centre for Alternate Dispute Resolution is organizing the 1<sup>st</sup> ILNU International Arbitration Competition, 2021 in association with ICC International Court of Arbitration and ICC India from 7<sup>th</sup> to 9<sup>th</sup> May 2021.

The case record is based on contemporary issues of international commercial arbitration law. The teams shall have to present their arguments to the Arbitral Tribunal. The Competition format and the problem shall be structured in manner to help the students grasp the nuances of arbitration law, its practical application and to give students an insight into an arbitration proceeding.









#### Timeline



#### 13th April 2021

Commencement of Final Registration

#### 19<sup>th</sup> April 2021

Last date of seeking clarification

#### 21st April 2021

Release of clarification

#### 22<sup>nd</sup> April 2021

Last date for final registration (Filling Google Form and payment of registration fees)

#### **30<sup>th</sup> April 2021**

Last date of submission of memorial (Skeleton Arguments)

#### 3<sup>rd</sup> May 2021

Last date of submission of compendium (Not Mandatory)

#### 7<sup>th</sup> May 2021

Opening Ceremony

#### 8<sup>th</sup> and 9<sup>th</sup> May 2021

**Dates of Competition** 

# **OUR PARTNERS**





#### **Institutional Partner**





#### Research Partner

#### Law Firm Partner







#### **Training Partner**

#### **Knowledge Partner**





#### Media Partners











#### ICC International Court of Arbitration

The ICC International Court of Arbitration is the world's leading arbitral institution. Since 1923, the Institute has been helping to resolve difficulties in international commercial and business disputes to support trade and investment.

The Institutes' purpose is to ensure proper application of the ICC Rules, as well as assist parties and arbitrators in overcoming procedural obstacles. These efforts are supported by the Court's Secretariat, which is made up of more than 80 lawyers and support personnel.

ICC International Court of Arbitration is our Institution Partner.











### ICC India

ICC India is one of the most active chapters of the ICC, the world's apex business organization. In its fold, it has a large membership of corporates, chambers of commerce, trade & industry associations, consultancy organizations, law firms, etc.

In line with its objectives of promoting liberalization in the country, accelerating flow of foreign investment and lowering tariff barriers to promote international trade, ICC has been playing a crucial role of interacting with government & business on economic policies. As the process of economic reforms is gaining ground, it is emerging as a rallying point for Indian business in their effort towards globalization.

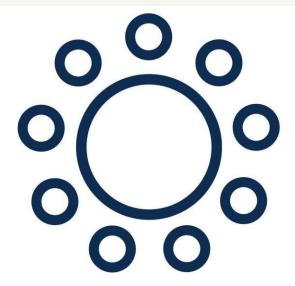
ICC India is our Institution Partner.











# Shardul Amarchand Mangaldas

Shardul Amarchand Mangaldas & Co, founded on a century of legal achievement, is one of India's leading full service law firms. Our mission is to enable business by providing solutions as trusted advisors through excellence, responsiveness, innovation, and collaboration.

We are one of India's most well recognized firms, and are known globally for our integrated approach. Our 680 lawyers including 128 partners provide exceptional services across practice areas which include General Corporate, Merger & Acquisition, Private Equity, Banking & Finance, Insolvency & Bankruptcy, Competition Law, Dispute Resolution, Projects & Project Finance, Capital Markets, Tax, Intellectual Property and Venture Capital.

We have a pan India presence, with offices in seven cities across India - New Delhi, Mumbai, Gurugram, Bengaluru, Chennai, Ahmedabad and Kolkata.

The winning team would get an opportunity to intern with the firm.











### Jus Mundi

Jus Mundi is a public international law and arbitration law search engine that combines modern user- friendly interface, advanced technologies including artificial intelligence and machine learning, with comprehensive content to increase efficiency of international legal research. Jus Mundi collects and indexes these documents so that its users do not spend another minute trying to extract essential Case information.

Their mission is to provide easy & the most comprehensive access to international law & arbitration to strengthen the international rule of law.

The participants would be provided access to Jus Mundi during the period of the competition after completing the final registration. The winning and the runners —up team would get a yearlong subscription of Jus Mundi.













## EBC & SCC Online

Established in 1942, the Eastern Book Company (EBC) Group is the intellectual giant in Indian law publishing, with offices in several Indian cities. EBC publishes a wide range of legal commentaries, student texts, law reports and digests, and its products include pioneering works both in the print and electronic medium.

SCC Online is a publishing house of international repute and an acknowledged leader in the field of law publishing in India for more than 70 years. The company has a nationwide operational network with a presence at multiple locations. Using the finest of technological innovations, SCC Online pioneered law information databases for making law easily accessible in the electronic medium.

EBC & SCC Online are Knowledge Partner for the competition.











### Lawctopus

Lawctopus, India's most popular and trusted website for law students. Launched on 26th September, 2010, Lawctopus now gets 85,000+ unique readers and 4 lakh+ page-views every month. Lawctopus covers leading dailies like The Telegraph and the Economic Times. From Opportunities (Call for papers, essay competitions, seminars, courses, law school fests, moot court competitions, fellowships, PDs, MUNs) to Internship Experiences, Personal Blogs, Career Advices, Law School News it covers almost every facet of the legal arena.

Lawctopus is our Media Partner.











### Lawctopus Law School

Lawctopus Law School since 2010, Lawctopus has helped law students and young lawyers in making informed and inspired choices about their careers. Having closely interacted with law students, legal academia, and the legal industry in the past one decade they are uniquely placed to understand the learning needs of law students and young lawyers. Their courses are prepared by top experts, which go through multiple rounds of review, and will help students acquire the mindset and the skill set to ace as a legal professional.

The most promising team of the competition will receive a Course on Online dispute resolution by Lawctopus Law School.











#### **KATCHERI**

Katcheri is a platform for several law students to be updated with the current happenings in the legal fraternity including law schools. Apart from this Katcheri also aims at developing the legal thought process which influences socioeconomic life.

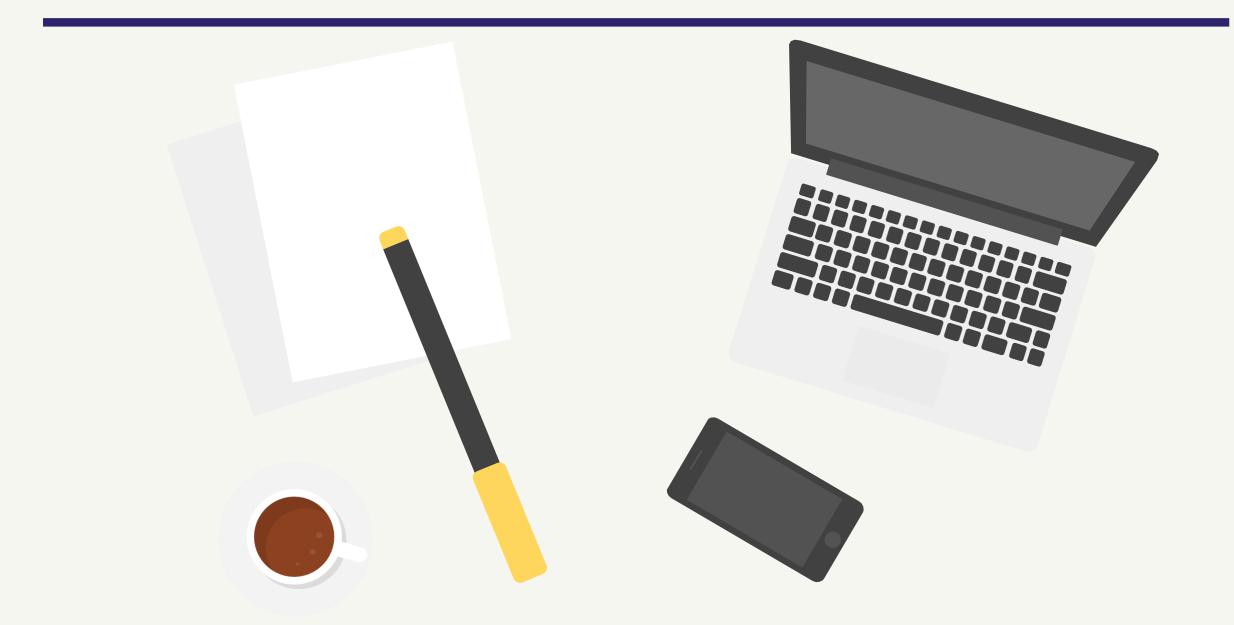
The participants will receive perks including discount in the publication fees with JSLR, Online Internship opportunity with JSLR Journal and Campus Ambassadorship at Katcheri.in.











# Final Registration

We open the final registration for 1<sup>st</sup> ILNU International Arbitration Competition, 2021 in association with ICC International Court of Arbitration and ICC India. The competition shall be held virtually from 7<sup>th</sup> to 9<sup>th</sup> May 2021.

Interested institutions can register themselves by filling the google form provided herein:

https://forms.gle/M6v2VhCQoRm4LDWU8

Please refer to the rules of the competition before registration.









# **Centre for Alternate Dispute Resolution**

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